

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-596/ND/2020

IN THE MATTER OF:
M/s. Rama Tent House

....PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

....RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 15.07.2021
(Virtual Hearing)

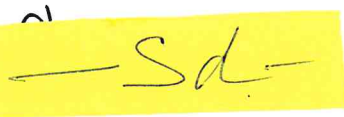
Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Mr. Vishwa Bhushan Arya, Mr.
Atul Agarwal, Advocates.

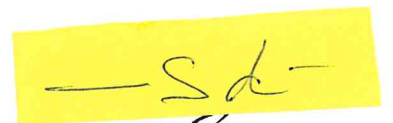
For the Respondent/Corporate debtor :Ms. Sumedha Chadha, Proxy
Counsel. Mr. Yogesh Jagia,
Advocates for R1.

ORDER

The learned counsel for the operational creditor is present but not audible due to technical error. Proxy Counsel for the corporate debtor is present and prayed for grant of time. Time prayed for is granted. Matter is adjourned to **23.08.2021**.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)